

[ 3418 ]

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

MONDAY ,THE TWENTY EIGHTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT APPEAL NO: 208 OF 2023**

Writ Appeal under clause 15 of the Letters Patent appeal preferred to against the order dated 20/01/2022 in W P No 34095/2022 to pass on the file of the High Court.

**Between:**

1. Jangili Sattaiah **Died**
2. Jangili Yadagiri, S/o Late Sathaiah Aged 54 Years, Occ Agricultural R/o Phanigiri Village, Nagaram Mandal Suryapeta District, Telangana
3. Jangili Venkateswarlu, S/o Late Sathaiah Aged 50 Years, Occ Agricultural R/o Phanigiri Village, Nagaram Mandal Suryapeta District, Telangana
4. Jangili Raghuram, S/o Late Sathaiah Aged 46 Years, Occ Agricultural R/o Phanigiri Village, Nagaram Mandal Suryapeta District, Telangana

**Appellant Nos. 2 to 4 are brought on record as Lrs of deceased Appellant No.1 as per Court Order date 18.10.2023 Vide IA.No.3 of 2023 in WA. No.208 of 2023**

**...APPELLANT/WRIT PETITIOINERS**

**AND**

1. The State of Telangana, Rep by its Principal Secretary, Revenue Department, Secretariat, Saifabad, Hyderabad, Telangana State.
2. The District Collector, Suryapet District.
3. The Revenue Divisional Officer, Suryapet District.
4. The Tahsildar cum Joint Sub Registrar, Nagaram Mandal, Suryapet District.
5. Jangili Kishan Rao, S/o.Late Mallaiah, Aged about 66- years Occ. Retd Employee, R/o. H.No. 1-1-422/6 Nehru Nagar, Suryapet District.
6. Jangili Srinivas Rao, S/o Late Mallaiah, Aged about 63 -years, Occ. Agriculture, R/o H. No. 7-3-422/2, Vijayapuri Colony, Near .Sai Baba Temple, Vyra Road, Khammam District, Telangana.

**...RESPONDENTS/RESPONDENTS**

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to DIRECT the Respondents to consider the online Application Transaction ID. No. 30VSP0001884888 dated: 07-02-2024, submitted by the Petitioners herein for

de-notify the Petitioners agricultural land from the Prohibitory List Recorded in the Dharani Portal in Sy. No. 628 to an extent of land Ac.7.05, situated at Phanigiri Village, Nagaram Mandal, Suryapeta District, TS, pending disposal of the above writ appeal

**Counsel for the Appellants: SRI. B. SUBASH REP SRI RAMESH KADARI**

**Counsel for the Respondent Nos. 1to4:Ms. T. SWETCHA, AGP FOR REVENUE**

**Counsel for the Respondent Nos. 5&6: SRI K.V. SUDHAKAR**

**The Court made the following: JUDGMENT**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT APPEAL No.208 of 2023**

**JUDGMENT:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. B.Subash, learned counsel representing Mr. K.Ramesh, learned counsel for the appellants.

Ms. T.Swetcha, learned Assistant Government Pleader for Revenue for the respondents No.1 to 4.

Mr. K.V.Sudhakar, learned counsel for the respondents No.5 and 6.

2. With the consent of the learned counsel for the parties, the matter is heard finally.

3. This intra court appeal is directed against the order dated 20.01.2023 by which the writ petition preferred by the appellant No.1 has been dismissed.

4. Learned counsel for the appellants submits that during the pendency of the appeal, the appellants have submitted a representation to the District Collector,

Suryapet. It is further submitted that the District Collector had taken cognizance of the representation submitted by the appellants and therefore, the appeal be disposed of with a direction to the District Collector to decide the representation.

5. On the other hand, learned counsel for the unofficial respondents has submitted that the unofficial respondents be also granted the opportunity of being heard before the representation submitted by the appellants is decided.

6. In view of the aforesaid submission and as agreed to by the learned counsel for the parties, the appeal is disposed of with the direction to the District Collector, Suryapet, to decide the representation submitted by the appellants after affording an opportunity of hearing to all the necessary parties, including the unofficial respondents in the appeal, by a speaking order within a period of three months. It is made clear that this Court has not expressed any opinion on the merits of the matter.

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Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

**SD/-T. SRINIVAS**  
**DEPUTY REGISTRAR**  
**SECTION OFFICER**

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To,

1. The Principal Secretary, Revenue Department, Secretariat, Saifabad, Hyderabad, Telangana State.
2. The District Collector, Suryapet District.
3. The Revenue Divisional Officer, Suryapet District.
4. The Tahsildar cum Joint Sub Registrar, Nagaram Mandal, Suryapet District.
5. One CC to SRI. RAMESH KADARI, Advocate [OPUC]
6. Two CCs to GP FOR REVENUE, High Court for the State of Telangana. [OUT]
7. One CC to SRI. K.V. SUDHAKAR, Advocate [OPUC]
8. Two CD Copies

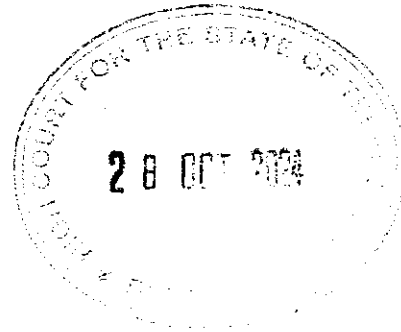
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**CC TODAY**

**HIGH COURT**

**DATED:28/10/2024**



**JUDGMENT**

**WA.No.208 of 2023**

**DISPOSING OF THE WRIT APPEAL  
WITHOUT COSTS**

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28/10/2024